

(b) whether the Bank has provided the entire requirement; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). National Bank for Agriculture and Rural Development (NABARD) has reported that credit limits to State Coopera-

tive Banks and loans to State Government are sanctioned by them having regard to the norms and disciplines in force and also having regard to the realistic lending programmes, resources position of the concerned institutions, level of overdues and other relevant factors. Keeping the above aspects into consideration, NABARD has provided the following assistance to Andhra Pradesh during 1991-92:

(Rs. in lakhs)

<i>Purposes</i>	<i>Credit Limit/ Loan applied for</i>	<i>Credit limit/ Loan sanctioned</i>
i) Short-Term (Agricultural) including marketing of crops, produce loans and marketing of forest produce	55735.00	42290.00
ii) Weavers' finance	8913.36	7967.04
iii) Loan to State Govt. for contributing to the share capital of societies.	503.37	293.68

Development of Kaklnada Port

[Translation]

2783. SHRI. K.V.R. CHOWDARY: Will the Minister of SURFACE TRANSPORT be pleased to state:

Increase in Export quota for Textiles by USA

(a) whether the Government propose to convert Kakinada Port into a major Port; and

2784. SHRI MRUTYUNJAYA NAYAK: Will the Minister of TEXTILES be pleased to state:

(b) if so, the details of the steps taken up by the government for development of this port?

(a) the details of the deliberations held between India and the United States of America in Washington for increasing export-quota of textiles from India;

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No Sir.

(b) the steps being taken by the Government thereon; and

(b) Does not arise.

(c) if not, steps are being taken the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). Following negotiations between representatives of the Government of India and United States of America, an understanding was reached on the access level for export of textile and clothing products in the US market for 1992. According to this, there are increases in the quotas for certain products. In respect of some products, certain additional flexibilities will be available which will result in increased export opportunities. It is expected that, as a result of these changes, there will be a significant increase in the exports to US market during 1992.

[English]

Violation of Human Rights by Armed forces

2785. SHRISYED SHAHABUDDIN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have received allegations regarding violation of human rights and abuse of power by the armed forces in various States during last three years;

(b) if so, whether these allegations have been enquired into; and

(c) the particulars of allegations and the outcome of the enquiry in major cases and the action taken against the personnel concerned, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) to (c). There have been no allegations against the Navy or the Air Force. However, certain complaints have been received on the Army side.

Of the 344 writ petitions alleging illegal detention, illegal interrogation, harassment and torture of detenus by the Army in Assam, the Guwahati High Court has disposed of 292 cases. Of these, in 291 cases, the allegations have been found to be unsubstantiated. The other cases are pending disposal by the High Court.

11 cases of alleged excesses on civilian population in Jammu & Kashmir have come to Government's notice. These have been enquired into and disciplinary action against the persons found guilty has already been initiated.

The Indian Army is a highly patriotic and professional Armed Force. It has been performing its duty under extremely difficult circumstances, in keeping with its highest traditions. Even where minor deviations from the laid down norms and procedures were established, stern action has been taken against the defaulting personnel.

Organisation of Seminars/Conferences/ Workshops

2786. SHRI BALRAJ PASSI:
SHRIMATI MAHENDRA KUMARI:
SHRIMATI RITA VERMA:
SHRI ANNA JOSHI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of Seminars/Conference/ Workshops organised directly and indirectly by his Ministry during 1989, 1990 and 1991; and

(b) the amount of expenditure incurred thereon during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE